

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT

BEFORE SHRIPAWAN SINGH, JM & DR. A.L.SAINI, AM

आयकर अपीलसं./ITA No.15/SRT/2022

(निर्धारण वर्ष / Assessment Year: (2018-19)

(Virtual Court Hearing)

Malkitsingh Ishawarsingh Kaushal Dungari Faliya Atnpo Ahwa, Tal .Ahwa Dist. Dang, Ahwa-394710	Vs	Income Tax Officer, Ward-3, Navsari
स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: ADYPK 6556 A		
(Appellant)		(Respondent)

Assessee by : Shri Mehul Shah, C.A

Respondent by : Shri Ashok B.Koli, CIT-DR

सुनवाई की तारीख/ **Date of Hearing** : **16/01/2023**

घोषणा की तारीख/**Date of Pronouncement** : **16/01/2023**

आदेश / ORDER

PER DR. A. L. SAINI, ACCOUNTANT MEMBER:

Captioned appeal filed by the assessee pertaining to the assessment year 2018-19, is directed against the order passed by the National Faceless Appeal Centre ('NFAC')/ld. CIT(A) dated 06.11.2021, which in turn arises out of assessment order passed by Asst. Director of Income Tax, CPC, Bengaluru u/s 143(1) of the Income Tax Act, 1961 dated 08.02.2020.

2. At the time of virtual court hearing, Ld. counsel on behalf of the assessee requested the Bench that he has instructed by assessee to withdraw the instant appeal. The Revenue is fair enough in not opposing the same during the course of hearing, we treat this appeal as withdrawn.

3. In the result, appeal of the Assessee is dismissed as withdrawn.

Order is pronounced at the time of hearing of appeal on 16/01/2023 in the Virtual Court of hearing.

Sd/-

(PAWAN SINGH)
JUDICIAL MEMBER

Surat/दिनांक/ Date:16/01/2023

Dkp Outsourcing Sr.P.S.

Sd/-

(Dr. A.L. SAINI)
ACCOUNTANT MEMBER

Copy of the Order forwarded to

1. The Assessee
2. The Respondent
3. The CIT(A)
4. Pr.CIT
5. DR/AR, ITAT, Surat
6. Guard File

By Order

// True Copy //

Sr. Private Secretary/Private Secretary
/Assistant Registrar, ITAT, Surat